GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY

RAJYA SABHA UNSTARRED OUESTION NO. 3303

TO BE ANSWERED ON 23.03.2018

MECHANISM TO DETERMINE OWNERSHIP DATA ON INTERNET

3303. SHRI TIRUCHI SIVA:

Will the Minister of Electronics and Information Technology be pleased to state:

- (a) the mechanism to determine the ownership of data on the internet;
- (b) whether Government is planning to come up with a mechanism to institutionalize data protection; and
- (c) whether Government has invited proposals from social media companies and civil societies for mechanisms for data protection?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI K.J. ALPHONS)

- (a): Presently data given by a data subject to a data controller on the Internet is governed by terms of use agreement between them. A Data Protection regime is being evolved which will address such data ownership issues.
- (b) and (c): A Committee of Experts on Data Protection chaired by retired Supreme Court Justice Shri. B.N Srikrishna has been constituted to look into the aspects pertaining to Data Protection. The Committee has put out a White paper for wider public review & Inputs. The Committee has also conducted Stakeholders Consultation meetings at four cities. Detailed inputs have now been received which includes inputs from various domains including Academia, Industry forums, Governments, NGOs, civil society organizations & Technology Companies from around the globe. The committee is presently engaged in the process of analyzing the same. The Committee is then expected to prepare its report and submit a draft Bill on Data Protection.
